

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu
Notification
Srinagar, 19th of April, 2022

S.O. 178 .— In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr. Raees Ahmad Bhat, JKAS, Assistant Commissioner (Revenue) Srinagar, to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Srinagar .

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Srinagar who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 19 -04- 2022

No. LAW-Powr/1/2022-10

Copy to the:

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Kashmir.
4. District Magistrate Srinagar. This is with reference to his letter No.DCS/JC/2022/58 Dated: - 13-04-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge website.
8. Concerned file


19/4/22

(Khursheed Ahmad/Bhat)

Additional Secretary to Government